

# 'Custody' Death: HC Relief For Delhi Police

## Stays NHRC Order To CP On Compensation

Abhinav.Garg@timesofindia.com

**New Delhi:** Delhi High Court has stayed a direction by National Human Rights Commission (NHRC) asking the city's police chief to pay compensation for the death of a man in a police station in the capital.

HC stepped in after viewing CCTV footage of the police station, which showed that the man, who allegedly committed suicide, was alone in the room at the time of his death.

Justice Sanjeev Narula recorded in the order, "The CCTV footage seemingly shows that the deceased was in the Sankraman Kaksh at the police station. It can be seen that at certain timestamps, the individual in the room steps out into the corridor, after which the door closes, as indicated by the cessation of light coming from the room into the corridor. This suggests that the deceased might have been alone in the room at that time. In such circumstances, the police prima facie could not have had a chance to prevent the unfortunate demise of Rashid Raza."

The high court was hearing an appeal filed by Delhi Police against the NHRC order, which held the officers liable for the death inside Narela Industrial Area police station on Dec 8, 2019.

The commission had noted that Raza died within the premises of the police station, so even if the cause of death was ascertained to be suicide, police ought to have been alert to avert such a situation.

Representing the police commissioner, additional standing counsel Prashant Manchanda assailed the NHRC order. He argued that Raza came to the police station without any notice to enquire about the dead body of his wife.

Police also cited the inquest report issued



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by the sub-divisional magistrate (SDM), which mentioned CCTV footage from cameras installed on the ground floor of the precinct. The footage is said to have recorded the entry and exit of persons from the room wherein the deceased was found to be hanging from the ceiling fan.

HC had earlier summoned CCTV footage and call records of Raza's mobile number from at least one week prior to the date of his death. It had also ordered police to produce the recording and timestamp of the audio message allegedly sent by Raza from his phone number to his brother.

## NHRC orders probe into food poisoning incidents

PNS ■ VISAKHAPATNAM

The National Human Rights Commission (NHRC) has stepped in to investigate two alarming food poisoning incidents in Andhra Pradesh that have resulted in the deaths of three children and left over 100 others ill. The commission's intervention underscores the gravity of these tragic events and the urgent need for reforms in food safety standards.



The most severe incident occurred in Anakapalli district, where three young students from a private hostel lost their lives after consuming contaminated food.

An additional 37 students were hospitalized, some in critical condition. In Chittoor district, 70 students from another private institution were also affected by food poisoning.

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## NHRC orders...

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In a strongly worded statement, the NHRC expressed deep concern over the incidents, stating, "The contents of the news reports, if true, raise a serious issue of violation of the human rights of the victims. Both incidents indicate negligence on the part of the concerned authorities towards ensuring proper food quality and the health of the inmates." The commission has issued notices to the Chief Secretary and Director General of Police of Andhra Pradesh, demanding a detailed report on the incidents within two weeks. The report should include information on the FIRs filed, the health status of the affected children, and the preventive measures being taken.

Parents and guardians have expressed outrage over the incidents, calling for stricter food safety regulations and inspections in schools and hostels. "The safety of our children should be the top priority," said a concerned parent in Visakhapatnam.

The NHRC's intervention is a crucial step in addressing these tragic events and ensuring that such incidents do not recur in the future.



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ARCHANA JYOTI ■ NEW DELHI

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"Instead, these homes should provide an environment that promotes health, quality of life, and dignity for their residents," said Mulay at a meeting held recently. He also informed the group members who are working in the sector at the grassroots to ensure complaints of abuse against elderly people can be registered at the NHRC portal.

As per the minutes of the meeting made available recently, Dr Abha Chaudhary, Chairperson, NGO Anugraha called for a comprehensive need-assessment to identify challenges faced by the elderly, particularly the most marginalised. She also advocated for a culturally suitable action plan and the creation of SOPs for stakeholder preparedness.

Dr Abha posed the question of exactly how many welfare schemes and support programs there are for the 'most marginalised' section among the elderly, for example- those crossing 80 years of age etc. she also highlighted how India



needs a more culturally and socially suitable

Himanshu Rath, from Agewell Foundation flagged the issue of lack of district tribunals for elderly issues and stressed the importance of making elderly aware of their rights.

He also proposed integrating moral education in schools and reducing duplication in schemes.

Dr S Siva Raju, Professor at Tata Institute of Social Sciences (TISS) emphasised the role of family in elderly care and applauded the Andhra Government's Wallet Scheme.

He also advocated for "Private sector involvement and NHRC's facilitative role in raising awareness."

Rajiv Manjhi, Joint Secretary, Union Health Ministry highlighted achievements in healthcare provisions for senior citizens and the need for spe-

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## Rape of disabled girl NHRC seeks ATR from K'pada DM, SP

**PNS ■ KENDRAPADA**

**T**he National Human Rights commission (NHRC) on August 21 sought for an Action Taken Report (ATR) within four weeks from the district Collector and SP of Kendrapada concerning rape of a 30-year-old physically disabled girl and her impregnation by a man.

Acting on a petition filed by rights activist Sagar Jena of Endor village, the apex rights panel gave such a direction.

Activist Jena in his petition mentioned that one Kabir Behera, a resident of Nayagarh

village, staying in a rented house near the victim's house, allegedly by taking advantage of the physical disability of the victim, raped her. As the victim cannot speak, so she failed to inform the matter to anybody.

But she recently underwent pain on her abdomen for which her mother took her to the district headquarters hospital for treatment. The test report revealed the victim to be 7 months' pregnant. After the victim somehow identified who the culprit was, her mother lodged an FIR at the Sadar police station.



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गढ़वा व्यवहार न्यायालय में पीड़िता ने दायर किया परिवाद, आरोपियों के खिलाफ प्राथमिकी दर्ज करने का आदेश

# आदिवासी महिला का 20 साल यौन शोषण, दर्ज होगा केस

प्रतिनिधि, गढ़वा

गढ़वा जिले के रंका थाना क्षेत्र के दुधवल गांव की 35 वर्षीय आदिवासी महिला ने गढ़वा व्यवहार न्यायालय में परिवाद पत्र (972/2024) दायर किया है। महिला का आरोप है कि वह 20 वर्षों से यौन शोषण की शिकार होती रही है और धर्म परिवर्तन का दबाव झेलती रही है। मामले की गंभीरता को देखते हुए गढ़वा न्यायालय के न्यायिक दंडाधिकारी (प्रथम श्रेणी) अनुलिका कुमार ने रंका थाना को आरोपियों के खिलाफ तत्काल प्राथमिकी दर्ज करने का आदेश दिया है।

महिला ने अपने परिवाद में

**पुलिस, राष्ट्रीय मानवाधिकार आयोग और राज्य महिला आयोग से लगाती रही न्याय की गुहार, नहीं हुई सुनवाई**



**आरोप : धर्म परिवर्तन नहीं करने पर इजहार अंसारी ने वेश्यावृत्ति में धकेलने की धमकी दी**

महिला का आरोप है कि इजहार ने उस पर धर्म परिवर्तन का दबाव भी डाला। इजहार अंसारी ने उसे धमकी दी कि अगर उसने धर्म परिवर्तन नहीं किया, तो वह उसे जबरन वेश्यावृत्ति में धकेल देगा। इस दौरान महिला को लगातार डराव-धमकाया गया। महिला का आरोप है कि इस पूरी अवधि में उसे इजहार अंसारी के अलावा नदीम अंसारी और सुल्ताना परवीन नामक दो अन्य लोगों से भी प्रताड़ना का सामना करना पड़ा। ये दोनों भी रंका थाना क्षेत्र के थाना मौड़ के निवासी हैं और इजहार अंसारी के करीबी माने जाते हैं।

बताया है कि उसके गांव दुधवल गांव की अकेली आदिवासी महिला हैं। उसकी बस्ती में लगभग 300 घर हैं, जिनमें से ज्यादातर लोग एक

विशेष समुदाय के हैं। 2003 में जब वह केवल 14 साल की थी, तब मो इजहार अंसारी ने जबरन उसके घर में घुसकर हथियार के बल पर

उसके साथ दूकर्म किया। उस समय इजहार ने उसे नक्सली होने का भय दिखाकर चुप रहने पर मजबूर किया। उसके बाद से इजहार ने महिला का

यौन शोषण जारी रखा।

महिला के अनुसार, इजहार ने पिछले 20 वर्षों में न केवल उसे शारीरिक और मानसिक रूप

से प्रताड़ित किया, बल्कि तीन बार उसे गर्भपात के लिए भी मजबूर किया। लगातार अत्याचारों और धमकियों से तंग महिला ने पहले रंका थाना के थाना प्रभारी से मदद मांगी, लेकिन वहाँ से उसे कोई सहायता नहीं मिली। इसके बाद उसने गढ़वा के पुलिस अधीक्षक, पलामू के पुलिस उपमहानिरीक्षक, राष्ट्रीय मानवाधिकार आयोग दिल्ली, महिला आयोग रांची और रांची के पुलिस महानिरीक्षक को आवेदन देकर सुरक्षा की गुहार लगायी। लेकिन, कहीं से भी कोई सकारात्मक प्रतिक्रिया नहीं मिली। अंततः महिला ने गढ़वा न्यायालय का रुख किया।

## मानवाधिकार पर विद्यार्थियों के लिए अवेयरनेस प्रोग्राम का आयोजन



पटना। राष्ट्रीय मानवाधिकार आयोग दिल्ली और रेभा कॉलेज ऑफ एजुकेशन के संयुक्त तत्वाधान में शनिवार को मानवाधिकार के विषय पर विद्यार्थियों के बीच अवेयरनेस कार्यक्रम और इंटरव्हान सेशन का आयोजन किया गया। झारखंड राष्ट्रीय मानवाधिकार आयोग दिल्ली की ओर से स्पेशल रैपोटियर की पद पर झारखंड में पदस्थापित सुचित्रा सिन्हा उपस्थित थीं।



Medical Dialogues

**AP pharma factory fire: NHRC directs authorities to conduct probe**

<https://medicdialogues.in/news/industry/pharma/ap-pharma-factory-fire-nhrc-directs-authorities-to-conduct-probe-133778>

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New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognisance of an explosion that took place at the a private industrial unit in Andhra Pradesh's Anakapalli district. The explosion claimed the life of at least 17 workers and injured several others.

Authorities have been directed to conduct a thorough investigation. The incident could have been worse, but fewer workers were present as it happened during lunchtime. The death toll may rise as search operations continue.

According to PTI, NHRC in a statement on Friday expressed deep concern over the apparent violation of safety norms that led to the incident.

The commission has issued notices to the Andhra Pradesh chief secretary and the director general of police, directing them to conduct a thorough investigation in the matter.

The probe is expected to examine if the industrial unit adhered to all safety regulations and legal requirements and whether there was any negligence on the part of the authorities responsible for supervising the facility.

The NHRC has mandated that a detailed report be submitted within two weeks. The report should include the status of the FIR filed in connection with the incident, the treatment being provided to the injured and the disbursement of compensation to the kin of those killed or injured.

The commission has also sought information on any relief and rehabilitation efforts undertaken for the victims and the action taken against officials found responsible.

The explosion sparked widespread concern, with State Disaster Response Force teams continuing its search for survivors. The cause of the explosion remains unclear and the authorities fear that more bodies may be trapped under the rubble.

Times of India

## **Delhi High Court: Delhi High Court Stays NHRC Direction on 'Custody' Death Case | Delhi News**

Abhinav Garg / Aug 25, 2024, 04:14 IST

'Custody' Death: HC Relief For Delhi Police

New Delhi: Delhi High Court has stayed a direction by National Human Rights Commission (NHRC) asking the city's police chief to pay compensation for the death of a man in a police station in the capital. HC stepped in after viewing CCTV footage of the police station, which showed that the man, who allegedly committed suicide, was alone in the room at the time of his death.

Justice Sanjeev Narula recorded in the order, "The CCTV footage seemingly shows that the deceased was in the Sankraman Kaksh at the police station. It can be seen that at certain timestamps, the individual in the room steps out into the corridor, after which the door closes, as indicated by the cessation of light coming from the room into the corridor. This suggests that the deceased might have been alone in the room at that time. In such circumstances, the police prima facie could not have had a chance to prevent the unfortunate demise of Rashid Raza." The high court was hearing an appeal filed by Delhi Police against the NHRC order, which held the officers liable for the death inside Narela Industrial Area police station on Dec 8, 2019. The commission had noted that Raza died within the premises of the police station, so even if the cause of death was ascertained to be suicide, police ought to have been alert to avert such a situation.

Representing the police commissioner, additional standing counsel Prashant Manchanda assailed the NHRC order. He argued that Raza came to the police station without any notice to enquire about the dead body of his wife.

Police also cited the inquest report issued by the sub-divisional magistrate (SDM), which mentioned CCTV footage from cameras installed on the ground floor of the precinct. The footage is said to have recorded the entry and exit of persons from the room wherein the deceased was found to be hanging from the ceiling fan. HC had earlier summoned CCTV footage and call records of Raza's mobile number from at least one week prior to the date of his death. It had also ordered police to produce the recording and timestamp of the audio message allegedly sent by Raza from his phone number to his brother.



Times of India

### **Gurgaon: Amazon sets up rest point in Sector 47 for delivery execs**

<https://timesofindia.indiatimes.com/city/gurgaon/gurgaon-amazon-sets-up-rest-point-in-sector-47-for-delivery-exec/articleshow/112753107.cms>

Updated: Aug 24, 2024, 07:33 IST

Amazon India launched 'Project Ashray', creating rest points for delivery executives after facing criticisms for poor working conditions during a heatwave. Collaborating with an NGO, the initiative aims to improve workplace safety with amenities like seating, water, and charging stations. The first center opened in Malibu Towne Boulevard, Sector 47, inaugurated by ILO Director Michiko Miyamoto.

GURGAON: Amazon India on Friday launched 'Project Ashray', an initiative to establish rest points for delivery executives working with the e-commerce giant. The company, which received a notice from the National Human Rights Commission (NHRC) earlier this year after its warehouse workers complained of intolerable working conditions during the heatwave in Delhi-NCR, is collaborating with an NGO to establish rest points in the region, apart from Mumbai and Bengaluru.

The first Ashray centre was opened in Malibu Towne Boulevard in Sector 47 on Friday. International Labour Organisation director (India) Michiko Miyamoto inaugurated the rest point.

The move comes two months after TOI reported the woes of Amazon warehouse workers and delivery associates who were pushed to meet unrealistic targets without breaks in Manesar. The e-commerce giant came under the lens of NHRC over alleged anti-labour practices. Amazon India later accepted that there was a violation of workplace safety standards on May 16, 2024, at its Manesar warehouse and assured govt of prompt corrective action, including setting up rest points. Talking about Project Ashray, the company's vice-president (operations) Abhinav Singh said, "The rest points will offer a range of amenities, including comfortable seating, access to clean water and mobile charging stations."

## Medical Dialogues

### **Implement provisions to prevent Sexual Harassment of Women at Workplace: NMC reiterates NHRC directions for medical colleges**

<https://medicaldialogues.in/health-news/nmc/implement-provisions-to-prevent-sexual-harassment-of-women-at-workplace-nmc-reiterates-nhrc-directions-for-medical-colleges-133793>

August 2024

New Delhi: The National Medical Commission (NMC) has once again directed the medical colleges/institutes across the country to strictly adhere to the National Human Rights Commission's (NHRC) directions of implementing the provisions of the Sexual Harassment of Women at Work Place (Prevention, Prohibition and Redressal) Act, 2013 (POSH Act, 2013).

Complying with these provisions the medical colleges are required to constitute the Internal Complaint Committees (ICCs), Local Committees (LCs), Internal Committees (ICs) at an appropriate level and the same should be displayed on the website of the Organization.

However, earlier NHRC had observed that the websites of medical colleges do not display such information including information about the composition of the ICC/LCs/ICs, the details of the email IDs, the contact numbers of the designated persons, or the procedure prescribed for submitting an online complaint.

Consequently, the Postgraduate Medical Education Board (PGMEB) of NMC on 01.07.2024 had asked all health institutes and medical colleges to adhere to the directions issued in this regard by the Supreme Court, further warning that failure to comply with these directions would attract punitive action against the medical colleges.

Therefore, reiterating the earlier directions issued by the PGMEB, the National Medical Commission (NMC) has now once again directed all the concerned medical colleges to strictly adhere to the earlier directions.

"I invite reference to the Post Graduate Medical Education Board's (PGMEB) letter dated 01-07-2024 (copy enclosed) to all medical institutions/ colleges directing them for compliance of NHRC's Order dated 12-06-2024, 29-01-2024 and 03-08-2024 in Case No. 343/11/13/2023 which is concerning the implementation of the provisions of the Sexual Harassment of Women at Work Place (Prevention, Prohibition and Redressal) Act, 2013 (PoSH Act, 2013) and the contents of the letter are self explanatory. All concerned medical colleges are requested to strictly adhere to the same," NMC mentioned in a directive issued to the Directors/Principals/Deans & HoDs of All Medical Colleges/Institutions under NMC on 22.08.2024.

Earlier Directions issued by NMC:



Writing to the Dean & HoDs of All Health Institutions/Medical Colleges under NMC, the PG Board of the Commission had earlier asked for compliance of NHRC's order dated 12.06.2024, 29.01.2024, and 03.08.2024.

In this regard, PGMEB referred to NMC's earlier communication issued on 28.06.2023. Medical Dialogues had earlier reported that last year complying with the Supreme Court order regarding the implementation of the Sexual Harassment of Women at Work Place (Prevention, Prohibition and Redressal) Act, 2013 (PoSH Act, 2013) at all institutes and organisations, the National Medical Commission had issued directions to the medical colleges across the country in this regard. These directions were issued by the Commission based on the Supreme Court order dated 15.05.2023, through which the Apex Court had directed all the Institutions/Organizations to implement the provisions of the Sexual Harassment of Women at Work Place (Prevention, Prohibition and Redressal) Act, 2013 (PoSH Act, 2013) and to constitute and compose the Internal Complaint Committees (ICCs), Local Committees (LCs), Internal Committees (ICs) under them at appropriate level.

Accordingly, all the medical colleges were requested to comply with the directions of the Hon'ble Supreme Court of India as under:

- a) All Health Institutions/Medical Colleges are directed to undertake a time bound exercise to verify as to whether the Medical Colleges/ Institutions has constituted ICCs/LCs/ICs, as they case may be and that the composition of the said committees are strictly in terms of the provision of the PoSH Act.
- b) All Health Institutions/Medical Colleges shall ensure that necessary information regarding the constitution and composition of the ICCs/LCs/ICs, details of the email IDs and contact of the designated person(s), the procedure prescribed for submitting an online complaint, as also the relevant rules, regulations and internal policies are made readily available on the website of the Institution/Organization/Authority/Functionary/Body, which is required to be updated from time to time.

Referring to the Supreme Court order and the earlier directions issued by NMC last year, PGMEB in its letter dated 01.07.2024 mentioned, "National Medical Commission (NMC) vide letter No. CDN-20011/28/2023/Coord-NMC dt. 28.06.2023 has communicated to all Health institutions/Medical Colleges to comply with directions of the Hon'ble Supreme Court of India vide Judgment dt 12.03.2023 passed in Civil Appeal No. 2482/2014 filed by Shri AurelianoFernandes Vs. State of Goa &Ors. All the Medical institutions/Organization have to implement the provision of Sexual harassment of Women at work Place (Prevention, Prohibition and Redressal) Act, 2013 (PoSH Act 2013) and to constitute the Internal Complaint Committees (ICCs), Local Committees (LCs), Internal Committees (ICs) at appropriate level and same should be displayed on the website of the Organization."

However, pointing out that NHRC took note of non-compliance with these directives, the PG Board further added, "However the NHRC in its order dated 12.06.2024 in the Case No. 343/11/13/2013 has observed that the websites of the Medical Colleges do not display information about the composition of the ICC/LCs/ICCs, the details of the email IDs, the contact numbers of the designated persons, nor the procedure prescribed for submitting an online complaint, This omission is contrary to the directives contained in paragraphs 77 (i) & (ii) of the judgment dated 12.05.2023 (attached herewith) passed by the Supreme Court of India in Civil Appeal No. 2482/2014 tiled by Shri Aureliano Fernandes vs. State of Goa & Ors."

The directives issued by the Court in the order are as follows:

"(i) The Union of India, all State Governments and Union Territories are directed to undertake timebound exercise to verify as to whether all the concerned Ministries, Departments, Government organizations, authorities, Public Sector Undertakings, invitations, bodies, etc. have constituted ICCs/LCs/ICs, as the case may be and that the composition of the said Committees are strictly in terms of the provisions of the PoSH Act.

(ii) It shall be ensured that necessary information regarding the constitution and composition of the ICCs/LCs/ICs, details of the e-mail IDs, and contact numbers of the designated person (s), the procedure prescribed for submitting an online complaint, as also the relevant rules, regulations and internal policies are made readily available on the website of the concerned Authority/Functionary/ Organisation/Institution/Body, as the case may be. The information furnished shall also be updated from time to time."

Referring to this, PGMEB had earlier asked the medical colleges to comply with these directives or face punitive action. "All health institutions and medical colleges are once again directed to adhere to the directions provided by the Hon'ble Supreme Court of India, failing which punitive action as per the regulations may be taken by the NMC," the PG Board of NMC had mentioned.

Hans India

### **NHRC orders probe into pharma factory fire**

<https://www.thehansindia.com/news/cities/tirupathi/ttd-gear-up-for-brahmotsavams-902034?infinitescroll=1>

24 Aug 2024 1:45 PM IST

**HIGHLIGHTS** Issues notices to AP CS, DGP asking them to conduct a thorough investigation into the matter

New Delhi: The National Human Rights Commission has taken suo motu cognisance of an explosion that killed at least 17 workers and injured several others at a private industrial unit in Andhra Pradesh and directed the authorities to conduct a thorough investigation.

NHRC in a statement on Friday expressed deep concern over the apparent violation of safety norms that led to the incident. The commission has issued notices to the Andhra Pradesh chief secretary and the director general of police, directing them to conduct a thorough investigation in the matter.

The probe is expected to examine if the industrial unit adhered to all safety regulations and legal requirements and whether there was any negligence on the part of the authorities responsible for supervising the facility. The NHRC has mandated that a detailed report be submitted within two weeks. The report should include the status of the FIR filed in connection with the incident, the treatment being provided to the injured and the disbursement of compensation to the kin of those killed or injured. The commission has also sought information on any relief and rehabilitation efforts undertaken for the victims and the action taken against officials found responsible. The explosion sparked widespread concern, with State Disaster Response Force teams continuing its search for survivors. The cause of the explosion remains unclear and the authorities fear that more bodies may be trapped under the rubble.



ET HealthWorld

## **NHRC takes suo motu cognizance of 2 separate incidents of food poisoning in Andhra**

<https://health.economictimes.indiatimes.com/news/industry/nhrc-takes-suo-motu-cognizance-of-2-separate-incidents-of-food-poisoning-in-andhra/112756436>

Updated On Aug 24, 2024 at 11:24 AM IST

New Delhi: The National Human Rights Commission (NHRC), India has taken suo motu cognizance of two separate incidents of food poisoning in Andhra Pradesh that claimed the lives of three children and left several others sick.

NHRC has taken cognizance of media reports carried on August 19th and 21st about the two alleged incidents of food poisoning causing serious health problems in Andhra Pradesh.

According to an NHRC release, in one incident, reportedly, the health of 70 students was seriously affected due to food poisoning at Chittoor Apollo Health University. They are undergoing treatment at Chittoor Government Hospital. In the other incident, three children died and 37 fell ill after food poisoning at an orphanage in Anakapalli district. They are admitted to different hospitals in Anakapalli and Vishakhapatnam.

The Commission has observed that the contents of the news reports, if true, raise a serious issue of violation of the human rights of the victims. It noted that both incidents indicate negligence of the concerned authorities towards ensuring proper food quality and the health of the inmates. Accordingly, the Commission has issued notices to the Chief Secretary and the Director General of Police, Andhra Pradesh calling for a detailed report on both matters within two weeks. It is expected to include the status of the FIRs and the health status of the victims. The report should also mention the steps taken/ proposed to ensure that such painful incidents do not recur, the release mentioned.

Take One Digital Net Work

### **NHRC takes suo motu cognizance of deaths in reactor blast in Andhra's Anakapalli**

<https://www.takeonedigitalnetwork.com/nhrc-takes-suo-motu-cognizance-of-deaths-in-reactor-blast-in-andhras-anakapalli/>

24 August 2024

New Delhi [India], August 24 (ANI): The National Human Rights Commission (NHRC), India has taken suo motu cognizance of deaths in a reactor blast at a pharma company in Andhra Pradesh's Anakapalli.

NHRC took cognizance of media reports that at least 17 workers died and 50 others were injured in a reactor blast at a private industrial unit at Atchutapuram Special Economic Zone in Anakapalli on August 21. The reasons behind the explosion are still not clear.

The Commission has observed that the contents of the media reports indicate violations of the victims' right to life due to the concerned authorities' negligence. Accordingly, it has issued notices to the Chief Secretary and the Director General of Police, Andhra Pradesh directing a thorough investigation to check whether all the safety norms and legal provisions were being strictly followed by the owner of the industrial unit and supervised by the authorities concerned and submit a detailed report within two weeks.

Reportedly, the State Disasters Response Force teams are searching for any survivors in the debris after the blast. However, it is apprehended that the death toll may increase as bodies are feared trapped. It is not clear how many workers were on duty at the time of the blast.

It is expected to include the status of the FIR, updated information on the health and medical treatment of the injured, disbursement of the compensation, and any other relief/rehabilitation provided to the injured as well as the families of the dead workers.

The Commission has also directed to update regarding action taken against the delinquent officers, responsible for the tragedy.

New Indian Express

### **Pharma unit blast in Andhra: NHRC seeks report**

NHRC observed that the contents of the media reports indicate violations of the victims' Right to Life due to the concerned authorities' negligence.

<https://www.newindianexpress.com/states/andhra-pradesh/2024/Aug/24/pharma-unit-blast-in-andhra-nhrc-seeks-report>

Updated on: 24 Aug 2024, 8:15 am

VIJAYAWADA: Taking suo motu cognizance of the fire accident at a unit of Escientia Advanced Sciences Pvt Ltd in the Atchutapuram SEZ in Anakapalle district which claimed 17 lives and left several workers injured, the National Human Rights Commission (NHRC) has issued notices to the State government and the police to probe whether the safety norms and legal provisions were strictly followed by the management. The Commission has sought a detailed report within two weeks.

NHRC observed that the contents of the media reports indicate violations of the victims' Right to Life due to the concerned authorities' negligence. Accordingly, notices have been issued to the Chief Secretary and the Director General of Police, directing them to launch a thorough investigation.

"The report must include the status of the FIR, updated information on the health and medical treatment of the injured, disbursement of the compensation, and any other relief/rehabilitation provided to the injured as well as the families of the deceased workers," the Commission said.

Further, NHRC said it would also like to know about the action taken against the delinquent officers responsible for the tragedy.



MSN

**Pharma unit blast in Andhra: NHRC seeks report**

<https://www.msn.com/en-in/news/India/pharma-unit-blast-in-andhra-nhrc-seeks-report/ar-AA1plcKj>

22h • 1 min read

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"The report must include the status of the FIR, updated information on the health and medical treatment of the injured, disbursement of the compensation, and any other relief/rehabilitation provided to the injured as well as the families of the deceased workers," the Commission said.

Further, NHRC said it would also like to know about the action taken against the delinquent officers responsible for the tragedy.

Janta se Rishta

## **NHRC ने आंध्र प्रदेश में फूड पॉइजनिंग की दो अलग-अलग घटनाओं का स्वतः संज्ञान लिया**

<https://jantaserishta.com/delhi-ncr/nhrc-takes-suo-motu-cognizance-of-two-separate-incidents-of-food-poisoning-in-andhra-pradesh-348111324>

Aug 2024 9:48 AM

New Delhi नई दिल्ली : राष्ट्रीय मानवाधिकार आयोग (NHRC), भारत ने आंध्र प्रदेश में फूड पॉइजनिंग की दो अलग-अलग घटनाओं का स्वतः संज्ञान लिया है, जिसमें तीन बच्चों की मौत हो गई और कई अन्य बीमार हो गए। एनएचआरसी ने आंध्र प्रदेश में फूड पॉइजनिंग की दो कथित घटनाओं के बारे में 19 और 21 अगस्त को मीडिया में आई खबरों का संज्ञान लिया है, जिससे गंभीर स्वास्थ्य समस्याएं पैदा हुई हैं। एनएचआरसी की एक विज्ञप्ति के अनुसार, एक घटना में, कथित तौर पर, चित्तूर अपोलो हेल्थ यूनिवर्सिटी में फूड पॉइजनिंग के कारण 70 छात्रों का स्वास्थ्य गंभीर रूप से प्रभावित हुआ। उनका चित्तूर सरकारी अस्पताल में इलाज चल रहा है। दूसरी घटना में, अनकापल्ली जिले के एक अनाथालय में फूड पॉइजनिंग के कारण तीन बच्चों की मौत हो गई और 37 बीमार हो गए। उन्हें अनकापल्ली और विशाखापत्तनम के अलग-अलग अस्पतालों में भर्ती कराया गया है।

आयोग ने पाया है कि अगर समाचार रिपोर्टों की सामग्री सही है, तो यह पीड़ितों के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है। इसने पाया कि दोनों घटनाएं उचित भोजन की गुणवत्ता और कैदियों के स्वास्थ्य को सुनिश्चित करने के प्रति संबंधित अधिकारियों की लापरवाही को दर्शाती हैं। तदनुसार, आयोग ने मुख्य सचिव और पुलिस महानिदेशक, आंध्र प्रदेश को नोटिस जारी कर दो सप्ताह के भीतर दोनों मामलों पर विस्तृत रिपोर्ट मांगी है। इसमें एफआईआर की स्थिति और पीड़ितों की स्वास्थ्य स्थिति शामिल होने की उम्मीद है। विज्ञप्ति में कहा गया है कि रिपोर्ट में यह भी उल्लेख किया जाना चाहिए कि ऐसी दर्दनाक घटनाएं फिर न हों, इसके लिए उठाए गए/प्रस्तावित कदमों का उल्लेख होना चाहिए। (एनआई)

Janta se Rishta

## NHRC ने फार्मा फैक्ट्री में आग लगने की जांच के आदेश दिए

<https://jantaserishta.com/local/andhra-pradesh/nhrc-orders-probe-into-pharma-factory-fire-3482217>

24 Aug 2024 4:31 PM

New Delhi नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग ने आंध्र प्रदेश में एक निजी औद्योगिक इकाई में हुए विस्फोट का स्वतः संज्ञान लिया है, जिसमें कम से कम 17 श्रमिकों की मौत हो गई और कई अन्य घायल हो गए। आयोग ने अधिकारियों को मामले की गहन जांच करने का निर्देश दिया है। शुक्रवार को एनएचआरसी ने एक बयान में सुरक्षा मानदंडों के स्पष्ट उल्लंघन पर गहरी चिंता व्यक्त की, जिसके कारण यह घटना हुई। आयोग ने आंध्र प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर मामले की गहन जांच करने का निर्देश दिया है। जांच में यह जांच किए जाने की उम्मीद है कि क्या औद्योगिक इकाई ने सभी सुरक्षा नियमों और कानूनी आवश्यकताओं का पालन किया था और क्या सुविधा की निगरानी के लिए जिम्मेदार अधिकारियों की ओर से कोई लापरवाही थी।

एनएचआरसी ने आदेश दिया है कि दो सप्ताह के भीतर एक विस्तृत रिपोर्ट प्रस्तुत की जाए। रिपोर्ट में घटना के संबंध में दर्ज की गई एफआईआर की स्थिति, घायलों को प्रदान किए जा रहे उपचार और मारे गए या घायल लोगों के परिजनों को मुआवजे का वितरण शामिल होना चाहिए। आयोग ने पीड़ितों के लिए किए गए किसी भी राहत और पुनर्वास प्रयासों और जिम्मेदार पाए गए अधिकारियों के खिलाफ की गई कार्रवाई के बारे में भी जानकारी मांगी है। विस्फोट से व्यापक चिंता फैल गई है, राज्य आपदा प्रतिक्रिया बल की टीमों जीवित बचे लोगों की तलाश जारी रखे हुए हैं। विस्फोट का कारण अभी भी स्पष्ट नहीं है और अधिकारियों को डर है कि मलबे के नीचे और भी शव दबे हो सकते हैं।



Univarta

**आन्ध्र प्रदेश मुख्य सचिव, पुलिस महानिदेशक को विषाक्त भोजन मामले में एनएचआरसी का नोटिस**

<http://www.univarta.com/nhrc-issues-notice-to-andhra-pradesh-chief-secretary-director-general-of-police-in-food-poisoning-case/india/news/3268738.html>

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नयी दिल्ली, 24 अगस्त (वार्ता) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने आंध्र प्रदेश में खाद्य विषाक्तता की कथित दो घटनाओं के मामले में राज्य के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट और उनसे एफआईआर तथा पीड़ितों की स्वास्थ्य स्थिति की भी रिपोर्ट मांगी है।

शुक्रवार शाम जारी विज्ञप्ति के अनुसार आयोग ने मीडिया की रिपोर्ट पर स्वतः संज्ञान लेते हुये यह नोटिस भेजा है।

विज्ञप्ति के अनुसार मीडिया में प्रकाशित रिपोर्ट में बताया गया है कि 19-21 अगस्त को चित्तूर अपोलो हेल्थ विश्वाविद्यालय में विषाक्त भोजन करने से 70 विद्यार्थी बीमार पड़ गये जबकि दूसरी अन्य घटना में भी अनाकापल्ली जिले के एक अनाथालय में विषाक्त भोजन करने से तीन बच्चों की मौत और अन्य 37 बीमार हो गये, जिन्हें अनाकापल्ली और विशाखापत्तनम के विभिन्न अस्पतालों में भर्ती कराया गया था। श्रद्धा, उप्रेती वार्ता

Hindustan

## रंभा कॉलेज के विद्यार्थियों ने जाने अपने अधिकार

<https://www.livehindustan.com/jharkhand/ghatsila/story-nhrc-rambha-college-201724504913932.html>

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राष्ट्रीय मानवाधिकार आयोग दिल्ली और रंभा कॉलेज ऑफ़ एजुकेशन ने मानवाधिकार पर जागरूकता कार्यक्रम और इंटरैक्शन सेशन आयोजित किया। सुचित्रा सिन्हा और डॉ. प्रभात कुमार सिंह ने छात्रों के साथ बातचीत की।...

राष्ट्रीय मानवाधिकार आयोग दिल्ली और रंभा कॉलेज ऑफ़ एजुकेशन के संयुक्त तत्वाधान में शनिवार को मानवाधिकार के विषय पर विद्यार्थियों के बीच जागरूकता कार्यक्रम और इंटरैक्शन सेशन आयोजित किया गया। इस अवसर पर राष्ट्रीय मानवाधिकार आयोग दिल्ली की ओर से स्पेशल रेपोटियर की पद पर झारखंड में पदस्थापित सुचित्रा सिन्हा व कोल्हान विश्वविद्यालय के नोडल ऑफिसर डॉ. प्रभात कुमार सिंह उपस्थित थे। डॉ. सिन्हा ने मौके पर विद्यार्थियों के साथ प्रश्न उत्तर सेशन रखा और उनकी जिज्ञासा का समाधान किया। उन्होंने कहा कि मानवाधिकार को जानना और समझना आवश्यक है तभी हम स्वयं भी सुरक्षित रह सकते हैं और दूसरों की भी सुरक्षा कर सकते हैं। आसपास का वातावरण सुरक्षित तभी हो सकता है जब हम मानवाधिकार के प्रति जागरूक रहें और इसका उल्लंघन न होने दें। सत्र के आरम्भ में महाविद्यालय के चेयरमैन रामबचन ने डा. सिन्हा जी को पुष्प गुच्छ, प्रतीक चिन्ह और उत्तरीय भेंट किया। विद्यार्थियों में रूमकी दीक्षित , गोपाल दास , जूही प्रिया ,कुशमंडी राज, विजय कुमार, आशीष कुमार, रीता तंतुबाई, सुदीप्ति प्रधान , अलीशा प्रधान, लालटू मंडल , संजय गोप ने मानवाधिकार और उसके हनन को रोकने के लिए किये जाने वाले प्रयास के बारे में विस्तृत जानकारी प्राप्त की। इस वैचारिक सत्र का संचालन प्रिंसिपल डॉक्टर कल्याणी कबीर ने किया। प्रो. डॉ. गंगा भोल ने धन्यवाद ज्ञापन दिया। अंत में सभी ने राष्ट्र गान गाकर सत्र का समापन किया। इस कार्यक्रम में बी एड, डी एल एड, स्नातक, बी एस सी नर्सिंग, ए एन एम, जी एन एम और फार्मेसी के सभी फैकल्टी और छात्र छात्राएं उपस्थित थीं।